

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2182  
ANSWERED ON MONDAY THE 08<sup>th</sup> MARCH, 2021/  
PHALGUNA 17, 1942 (SAKA)**

**ZERO DRAFT ON NAP-BHR**

**QUESTION**

**2182. ADV. DEAN KURIAKOSE:**

**DR. (PROF.) KIRIT PREMJBHAI SOLANKI:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether it is a fact that the Government has recognized the land rights as human rights and if so, the details of the measures taken by the Government to address the issues related to the alarming nature of land conflicts between the public/private business entities and the citizens/farmers etc;**
- (b) the measures taken by the Government to ensure the affirmative provisions in the National Action Plan on Business and Human Rights (NAP-BHR) to address the issues related to the land conflicts;**
- (c) whether the Government has launched the zero draft on the National Action Plan on Business and Human Rights (NAP-BHR) and if so, the details thereof; and**
- (d) the details of the progress made so far in finalizing the (NAP-BHR) and the details of the consultations with the stakeholders including the Civil Society Organisations and the time by which it is likely to be implemented?**

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS**

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

**(SHRI ANURAG SINGH THAKUR)**

(श्री अनुराग सिंह ठाकुर)

**(a): As per inputs provided by Ministry of Home Affairs, under Section 2(I)(d) of the Protection of Human Rights Act, 1993, “human rights” means the rights relating to life, liberty, equality and dignity of the individual guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.**

**(b) to (d): National Action Plan on Business and Human Rights (NAP-BHR) is a policy strategy developed by a State to protect against adverse human rights impacts by business enterprises in conformity with the United Nations Guiding Principles on Business and Human Rights (UNGPs). It contains action plans to further the principles of UNGP in three different pillars - the “State duty to Protect Human Rights”, “Corporate Responsibility to Respect Human Rights” and “Access to Remedy”. The Government adopted a multi-stakeholders consultation approach. A series of consultations were held with Business Chambers, Civil Society Organizations, Central Government Ministries/ Departments and the State Governments and the inputs/suggestions received from these stakeholders have been taken into account in the preparation of Zero draft of NAP which was released in December, 2018.**

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